

**REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 05/12/2022 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 92/2022 (WZ), COMMODORE (BRIG. RNK) RAKESH VERMA VS M/S V.T. PERLESHA LLP & MOHITE ASSOCIATES**

**1.0 Background**

Grievance in the Original Application No. 92 of 2022 (WZ), titled Commodore (Brig. Rnk) Rakesh Verma vs M/s V.T. Perlesha LLP & Mohite Associates, as per order dated 19/10/2022 of the Hon'ble NGT is about location of sewage treatment plant (STP) being commissioned by the respondent no. 1 i.e. M/s V.T. Perlesha LLP & Mohite Associates, which is situated on the boundary line of the project site in question and is in opposite the bungalow of the applicant i.e. Commodore (Brig. Rnk) Rakesh Verma. It is alleged that the operation of the said STP is causing nuisance in terms of odour problems and noise pollution. Vide para 6 of the aforesaid order, the Hon'ble Tribunal directed the Maharashtra Pollution Control Board (MPCB) to submit a report after visiting the spot as to what is the decibel level of the sound in the area and also with respect to the bad odour coming out of the said STP. Further directed to submit the report within a period of fifteen days. The matter was considered on 15/11/2022 and the Hon'ble Tribunal directed the MPCB to positively make the visit of the spot within a period of one week and submit its report.

In compliance to the aforesaid order dated 15/11/2022, MPCB submitted its report mentioning about noise monitoring being carried-out and observations related to odour issues due to operation of STP in the area under reference. It was gathered from the report submitted by MPCB that noise levels were found to be exceeding the limits near Blower room of STP and near Aeration tank, but is found within the limit at Applicant's residence as per the Noise Pollution (Regulation and Control) Rules, 2000 [Rule 3 (1) and 4(1)] residential area daytime (6.00 a.m. to 10.00 p.m.). Further, MPCB has issued interim directions to the project proponent on 30/03/2022 and based on the basis of interim direction issued by the MPCB, the project proponent has appointed an Expert Government Educational Institute i.e. COEP Technological University, Pune to study and suggest the technical & remedial measures to minimize the odour and noise pollution from STP. Based on the recommendations which has been made by the College of Engineering, Pune

(COEP), w.r.t. noise pollution from the operation of air blower of STP, the project proponent has provided acoustic hood to the air blower and also the STP room is partially covered with foam sheets in order to take care of the noise pollution.

The Hon'ble Tribunal considered the aforesaid matter on 05/12/2022 and vide para 5 of the aforesaid order dated 05/12/2022 it is mentioned that the learned Counsel for the Applicant has disputed the compliance of the said recommendation by filing a rejoinder wherein it mentioned that *"...it is incorrect to say that additional metallic acoustic enclosure with an internal acoustic foam panel to the blower was provided due to which the noise levels have come down..."*

The aforesaid order dated 05/12/2022 consists of two operative directions for MPCB viz. (i) MPCB to measure noise level during night time and submit the report by next date i.e. on 23/01/2023. (ii) MPCB to file the final report w.r.t. measures being taken by the project proponent for controlling the odour issues form the operation of STP. It is gathered from MPCB that filing of aforesaid reports shall be done by them to the Hon'ble Tribunal in compliance to the order dated 05/12/2022.

Besides the above two operative directions to MPCB, the Hon'ble NGT directed vide order dated 05/12/2022 (copy of Hon'ble NGT order, dated 05/12/2022 is given at **Annexure-1**) and relevant order is reproduced as below:

*"13. Since we find that installation of Acoustic Hood is being disputed by the learned Counsel for the Applicant despite the compliance report having been submitted by the MPCB. We constitute a Committee comprising: -*

- (i). One Representative from the Central Pollution Control Board (CPCB);*
- (ii). One Representative from the Maharashtra Pollution Control Board (MPCB); and*
- (iii). One Representative from the Commissioner, Pune Municipal Corporation (PMC).*

*14. Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support.*

*15. The Committee shall verify these facts and submit its report by the next date positively and in case, it is found that any false averment is being made by the learned Counsel for the Applicant, he would be subjected to cost."*

## **2.0 Approach**

In order to comply with the aforesaid Hon'ble NGT order, dated 05/12/2022, the joint committee carried-out inspection of STP for verification of installation of acoustic hood done by the respondent No.1 i.e. M/s V.T. Perlesha LLP & Mohite Associates at the project site titled as 'Urban Nest' on Survey Nos. 58/2/1A, 58/2/2A and 58/2B of Village: Undri, Taluka: Haveli, Pune on 20/01/2023. The following committee members were present during the inspection:

- i. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate, Pune
- ii. Shri Pratap Jagtap, Sub-Regional Officer-I, MPCB, Pune
- iii. Shri Deepak Sonawane, Sub Engineer, PMC-Drainage Department

Also, Ms. Sanjana Jadav, Field Officer, SRO-I, MPCB-Pune accompanied the joint committee during the inspection. Representative of the project proponent Shri Sachin Gajarmal was present and provided the visit coordination and provided background information about the STP & alleged issues.

## **3.0 Observations and Findings**

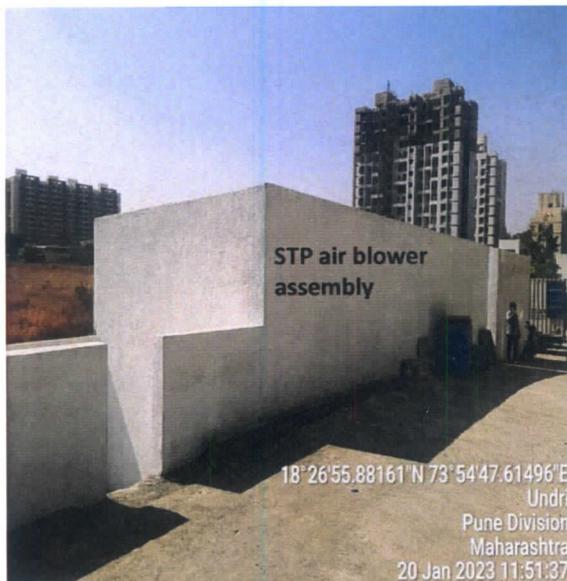
The observations & findings of the joint committee are given as below.

- i. The STP under reference is commissioned near the boundary wall of the project site. The applicant's residence is situated at 14 m from the STP under reference. The design capacity of STP under reference provided by the project proponent for treatment of sewage from the residential building is 250 m<sup>3</sup>/day. The STP comprises of primary, secondary, tertiary treatment and during the visit STP was found in operation. Treated sewage is recycled for flushing and gardening as per CTO conditions. Primary and secondary treatment units are provided in the underground. PP has made provision of common exhaust vent pipe to the primary & secondary treatment units viz. collection cum equalization tanks, aeration tank and setting tank. The exhaust of vent pipe is kept above terrace of residential building.



**Photograph-1: Location of STP and applicant's residence.**

- ii. Tertiary treatment units of STP viz. pressure sand filter & activation carbon filter, air blower assembly and filter feed pumps have been commissioned under the covered shed of reported dimensions of 6 x 3.6 x 3.25 m. Project proponent has provided EP expansion joint sheets for the walls and ceiling of the covered shed, where air blower assembly is installed.



**Photograph-2: Air blower assembly & tertiary treatment units of STP commissioned within the covered shed.**



**Photograph-3: Walls and ceiling of the covered shed of air blower assembly & tertiary treatment units of STP, provided with EP expansion joint sheets.**

- iii. 02 no. of air blowers of reported capacity of 280 m<sup>3</sup>/hr each is provided for aeration purpose to the secondary treatment i.e. (MBBR) biological treatment.

The air blowers unit are enclosed within the acoustic enclosure made of MS sheet assembly of reported dimensions of 2.2 x 1.6 x 1.2 m with a foam insulation (pyramid acoustic foam type, MOC: Acoustic Polyurethane) of 50 mm thickness on the inner sides of the body of MS sheet assembly for reducing the noise generated due to operation of air blowers.

Also, the air blower discharge header unit is enclosed within the acoustic enclosure made of plywood sheet assembly of reported dimensions of 2.2 x 0.5 x 1.2 m with a foam insulation (pyramid acoustic foam type, MOC: Acoustic Polyurethane) of 50 mm thickness on the inner sides of the body of plywood sheet assembly for reducing the noise generated due to operation of air blower discharge header unit.



**Photograph-4:** Air blowers unit enclosed within the acoustic enclosure made of MS sheet assembly.



**Photograph-5:** Foam insulation (pyramid acoustic foam type) of 50 mm thickness provided on the inner side(s) of the body of MS sheet assembly.



**Photograph-6: Foam insulation (pyramid acoustic foam type) of 50 mm thickness provided on the inner side(s) of the body of MS sheet assembly – near to air blower no.1.**



**Photograph-7: Foam insulation (pyramid acoustic foam type) of 50 mm thickness provided on the inner side(s) of the body of MS sheet assembly – air blower no.2.**



**Photograph-8: Air blower discharge header unit enclosed within the acoustic enclosure made of plywood sheet assembly.**



**Photograph-9: Foam insulation (pyramid acoustic foam type) of 50 mm thickness provided on the inner side(s) of the body of plywood sheet assembly of Air blower discharge header unit.**

- iv. Filter feed & transfer pumps (centrifugal pump) of reported capacity of 3 HP each meant for conveying treated sewage into final treated sewage collection tank are enclosed within MS sheet assembly to reduce noise during operation of pumps.



*Photograph-10: Filter feed & transfer pumps enclosed within MS sheet assembly.*

#### 4.0 Conclusions

The STP under reference is commissioned near the boundary wall of the project site. Primary and secondary treatment units of STP are constructed below the ground. Tertiary treatment units of STP viz. pressure sand filter & activation carbon filter, air blower assembly and filter feed pumps have been commissioned under the covered shed of reported dimensions of 6 x 3.6 x 3.25 m. As per the recommendations of College of Engineering, Pune (COEP), the project proponent has implemented corrective measures to minimize the noise pollution arising from operation of air blowers and pumps of STP.

The project proponent has executed the works related to commissioning of acoustic enclosures through M/s N Safe Technologies LLP vide work order dated 07/06/2022. The project proponent provided EP expansion joint sheets for the walls and ceiling of the covered shed, where air blower assembly and is installed. Further, the air blowers unit are enclosed within the acoustic enclosure made of MS sheet assembly of reported dimensions of 2.2 x 1.6 x 1.2 m with a foam insulation (pyramid acoustic foam type, MOC: Acoustic Polyurethane & noise reduction coefficient of 0.9) of 50 mm thickness on the inner sides of the body of MS sheet assembly for reducing the noise generated due to operation of air blowers. Also, the air blower discharge header unit is enclosed within the acoustic enclosure made of plywood sheet assembly of reported dimensions of 2.2 x 0.5 x 1.2 m with a foam insulation (pyramid

acoustic foam type, MOC: Acoustic Polyurethane & noise reduction coefficient of 0.9) of 50 mm thickness on the inner sides of the body of plywood sheet assembly for reducing the noise generated due to operation of air blower discharge header unit. Filter feed & transfer pumps (centrifugal pump) are enclosed within MS sheet assembly to reduce noise during operation of pumps.

In view of the above, it may be concluded that the project proponent has implemented various corrective measures by installation of acoustic enclosures to the air blower assembly and EP expansion joint sheets for the walls and ceiling of the covered shed to minimize the noise arising from operation of air blowers and pumps of STP.

For further effective minimization of noise, various mechanical equipment viz. air blower assembly and pumps may be installed on the anti-vibration pads.



(Nishchal C.)  
Scientist 'D'  
CPCB, RD-Pune

date : 02/03/2023.

Place : Pune.



(Pratap Jagtap)  
Sub-Regional Officer-I,  
MPCB, Pune



(Deepak Sonawane)  
Sub Engineer, PMC  
Drainage Department

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Item No. 2

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 92/2022(WZ)

Commodore (Brig. Rnk ) Rakesh verma

.....Applicant

Versus

M/s V.T. Perlesha LLP &amp; Mohite Associates

....Respondent(s)

Date of hearing: 05.12.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**Applicant : Mr. Omkar Chavan, Advocate  
Applicant-in-personRespondent(s) : Mr. Saurabh Kulkarni, Advocate for R-1/Project Proponent  
Ms. Manasi Joshi, Advocate for R-9 & 10/MPCB  
Mr. Rahul Garg, Advocate for R-12 to 14**ORDER**

1. In compliance with our earlier order dated 15.11.2022, the MPCB has submitted it's visit report along-with affidavit, which are at Page Nos. 658 to 689 of the paper book. The visit was carried out on 22.11.2022 and the following has been submitted in the Report:-

***“Submission of Report by MPCB:-***

*Applicant commodore (Brig. Rnk) Rakesh Verma has filed this application against Respondent No. 1 against the operation of STP at the 'Urban Nest' on Survey Nos. 58/2/1A, 58/2/2A and 58/2B of village Undri, Taluka Haveli, Pune, State of Maharashtra and the noise pollution by Respondent No. 1.*

*Hon'ble Tribunal vide Order dated 19/10/2022 and 15/11/2022 directed Maharashtra Pollution Control Board to visit the site in question and submit the report. Accordingly, the Officials of the Maharashtra Pollution Control Board carried out the visit on 22/11/2022 at the said site and submitting the report as below —*

*Visit carried out on 22/11/2022. During visit following observations are made,*

- 1) *M/s. VTP and Mohite Associates (Urban Nest) has a residential and commercial construction project at Sr. No. 58/2/1 A + 58/2/2A, 58/2B, Undri, Tal- Haveli, Dist-Pune.*
- 2) *PP has obtained EC on 03.09.2021 for total plot area- 35300 sq.mt and total BUA- 77154.49 Sq.mt.*
- 3) *PP has obtained Consent to establish on 02.03.2016 for total plot area - 35300 sq.mt and total BUA- 78978.69 Sq.mt and applied for revalidation of consent to establish for total BUA- 77154.49 Sq.mt*
- 4) *PP has applied for consent to operate for total BUA- 69536.77 sq.mt.*
- 5) *During visit it observed that, PP has completed construction work of residential building A1, A2, A3, B1 and B2, completed construction work of commercial building C1, C2 and club house.*
- 6) *During visit representative of project proponent Shri. Uday Sutar informed that there is a 90% occupancy in residential buildings, in commercial building C1 — out of 84 shops only 22 no. of shops has occupied and in commercial building C2- out of 172 shops only 12 no. of shops occupied*
- 7) *PP has provided 1st STP of 250 CMD which comprises primary, secondary, tertiary treatment for residential building, during visit STP found in operation. Treated effluent is recycled for flushing and gardening. Collection cum neutralization and aeration tanks are underground. Slight odour nuisance is observed near STP. PP has provided common exhaust vent pipe to neutralization tanks, aeration tank and setting tank. Exhaust of vent pipe is kept above terrace of residential building. JVS of STP outlet is collected for analysis purpose.*
- 8) *PP has provided 2'd STP of 135 CMD capacity adjacent to this STP, for commercial building C2. It is comprised of primary, secondary and tertiary treatment; same is not in operation till date as there is no generation of sufficient sewage load and whatever generated sewage is transferred to another STP of 50 CMD capacity for further treatment.*
- 9) *PP has provided 3' STP of 50 CMD capacity for commercial building C2 and located near C2 building. It is comprised of primary, secondary and tertiary treatment during visit STP found in operation. Treated effluent is recycled for flushing and gardening. JVS of STP outlet is collected for analysis purpose.*
- 10) *STP of 250 CMD is located approx. 14.71 mt away, STP of 135 CMD is located approx. 8.04 mt away and STP of 50 CMD is located approx. 192.4 mt away from the residence of applicant. The distance between STP of 250 CMD and STP of 135 CMD is approx. 20.66 mt.*
- 11) *PP has provided two no. of OWC's of capacity 400 kg/day and 250 kg/day capacity, OWC of 400 kg/day capacity is found in operation as per wet solid waste load.*

Copy of the visit report is attached and enclosed herewith as an **Annexure-I**.

The M.P.C. Board Officials carried out noise monitoring within the project site in question and near applicant's residence on 22/11/2022. The detailed noise monitoring report is as below,

**Noise monitoring report:-**

Sr. No.	location	Date	Time	Noise Limits in dB(A) Leq day time for Residential area	Noise meter reading in dB(A) Leq
<b>Within Project Site</b>					
1	Near collection tank	22-11-2022	14:10	55	52.89
2	Near Blower room of STP	22-11-2022	14:15	55	72.11
3	Near Aeration tank	22-11-2022	14:20	55	62.16
<b>Near Residence of Applicant</b>					
4	Near front gate of applicant's residence	22-11-2022	14:27	55	52.42
5	At 5 mt. away from STP	22-11-2022	14:32	55	52.84
6	Outside compound wall of STP	22-11-2022	14:37	55	53.07

From the Noise monitoring reports dated 22/11/2022, it can be stated that the noise levels within the project site in question is exceeding the limits near Blower room of STP and near Aeration tank and found within the limit at applicant's residence as per The Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) residential area daytime (6.00 a.m. to 10.00 p.m.) limit- 55 dB(A) Leq.

As per the interim direction issued by MPCB dated 30/03/2022, PP has appointed an expert Government Educational Institute i.e. COEP Technological University, Pune to study and suggestion of technical & remedial measures so as to minimize the odour and noise pollution from STP. Accordingly, COEP Technological University, Pune has given second interim report for STP adequacy for said project vide letter dated 17/10/2022 and mentioned progress about the recommended remedial measures. Copy of the second Interim Report of COEP is enclosed herewith as an Annexure-II. However, during visit dated 22/11/2022, following observations are made as per the COEP recommended remedial measures,

- 1) PP has provided one working and one standby sewage transfer pump to maintain sewage treatment.
- 2) The anoxic tank is provided with gentle agitation.
- 3) Provided fine bubble diffuser to ensure effective aeration in aeration tank.

- 4) PP has provided acoustic enclosure to two no. of blowers. Room is partially covered with foam sheets and pumps were provided with covers.
- 5) Installed Tube Settler Media in the secondary settling tank.
- 6) Provided a pump with 12 m<sup>3</sup>/hr at 20 m Head and provided recycle line in the filter feed tank.
- 7) Installed new sand filter and carbon filter in parallel operation.
- 8) Provided a control panel with an automatic operation mode.
- 9) Chlorinator is found in operation.
- 10) Ozonator is found in operation.
- 11) A terminal manhole for collecting samples and measuring flow at the end of the collection system is provided.
- 12) Flow meters are provided at inlet of the Sewage treatment plant and at outlet of sewage treatment plant.
- 13) Provided proper covers to all inspection chambers.
- 14) Provided proper noise insulating covers for pumps.
- 15) Maintained cleanliness in the sewage treatment plant area.
- 16) PP has informed that, for scientific operation of STP training is provided to sewage plant operators.
- 17) For acoustic treatment of Air blower rooms, PP has provided acoustic enclosure to blower. Room is partially covered with foam sheets and pumps were provided with covers.
- 18) Bio culture is added in equalization tank to avoid odour nuisance to the surrounding area.
- 19) Provision for sludge collection and disposal of sludge collected from bar screen and secondary settling tank is in process.

Again COEP has given Third Interim report for STP adequacy for said project vide letter dated 25/11/2022 and mentioned progress about the recommended remedial measures, copy of the Third Interim Report of COEP is enclosed herewith as an Annexure-III, which are same as above.

During second visit, it's observed that, PP has provided metallic acoustic enclosure with internal acoustic foam panel to Blower.

As per orally request of the Applicant again noise monitoring is carried out on 29/11/2022.

**Noise monitoring report:-**

Sr. No.	location	Date	Time	Noise Limits in dB(A) Leq day time for Residential	Noise meter reading in dB(A) Leq
	Within Project Site				

1	Near collection tank	29-11-2022	9:56	55	51.1
2	Near Blower room of STP	29-11-2022	10:02	55	52
3	Near Aeration tank	29-11-2022	10:07	55	51
<b>Near Residence of Applicant</b>					
4	Near front gate of applicant's residence	29-11-2022	8:54	55	49.4
5	At 5 mt away from STP	29-11-2022	9:32	55	49.3
6	Outside compound wall of STP	29-11-2022	9:38	55	49.7

*From the Noise monitoring reports dated 29/11/2022, it can be stated that the noise levels within the project site in question and near applicant's residence is found within the limit as per The Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) residential area daytime (6.00 a.m. to 10.00 p.m.) limit- 55 dB(A) Leq.*

2. It is evident from the said report that the MPCB had found slight odour nuisance at the time of inspection near STP, though the Project Proponent has provided common exhaust vent pipe to neutralization tanks, aeration tank and settling tank, which is kept above the terrace of residential building and it is also recorded that Joint vigilance sample of STP outlet is collected for the analysis purpose and the result is expected to come within 15 days. The reference is found in this report that all these 3 STPs. are located at different distances from the residences of the Applicant i.e. 14.71 mtrs. away, 8.04 mtrs. away and 192.4 mtrs. away respectively.

3. As regards the noise pollution, it is recorded in this report that it is exceeding the limits near Blower room of STP and near Aeration tank, but is found within the limit at Applicant's residence as per the Noise Pollution (Regulation and Control) Rules, 2000 [Rule 3 (1) and 4(1)] residential area daytime (6.00 a.m. to 10.00 p.m.) limit- 55 dB (A) Leq.

4. It is also recorded in the report that on the basis of interim direction issued by the MPCB on 30.03.2022, Project Proponent has appointed an Expert Government Educational Institute i.e. COEP Technological University, Pune to study and suggest the technical & remedial measures to minimize the odour and noise pollution from STP, which has recommended the above-mentioned 19 measures, though in the Annexure-III, which is 3<sup>rd</sup> Interim report, 20 recommendations have been shown in tabular form and in Column 5 of the said table, the compliances made are also indicated. We find from the Annexure- III that with respect to air Blower, the recommendation which has been made by the College of Engineering, Pune (COEP), the Acoustic Hood is stated to have been provided and the room is partially covered with foam sheets and pumps in order to take care of the sound pollution.

5. The learned Counsel for the Applicant has disputed the compliance of the said recommendation by filing a rejoinder, where-in para no. 28, it is stated by him that it is incorrect to say that additional metallic acoustic enclosure with an internal acoustic foam panel to the blower was provided due to which the noise levels have come down. He further emphasized that the noise pollution has been recorded by the MPCB, which is stated to be within prescribed limit of day time only, which is fairly conceded by the learned Counsel for the MPCB, saying that during night time, what was the pollution level, has not been recorded by it. We direct the MPCB that during the night time, pollution level should also be recorded and whether the same is found under permissible limit, should be submitted by the next date positively.

6. With respect to controlling the odour nuisance, at Serial No. 19 the report says that bio-culture is added in equalization. The learned Counsel for the MPCB states that because of this measure having been adopted,

the nuisance pertaining to bad odour has been taken care of, but it is admitted by the learned Counsel for the MPCB that the final report is yet to be filed, therefore, complete picture would emerged only after the final report is received, which is expected to be received within a period of 15 days.

7. In the light of the above report, we find that several steps appear to have been taken by the Project Proponent but they are stated to be inadequate by the learned Counsel for the Applicant.

8. We find this application worth admitting and direct the Registry to issue notices to the Respondent No. 1/Project Proponent, Respondent No. 12/The Commissioner, Pune Municipal Corporation, Respondent No. 13/ Pune Metropolitan Region Development Authority, Respondent No.14/ The City Engineer, Pune Municipal Corporation, Respondent No.15/ The Building Inspector, Pune Municipal Corporation and Respondent No. 16/ N safe Technologies LLP.

9. Since learned Counsel Mr. Saurabh Kulkarni accepts notice on behalf of Respondent No.1 and learned Counsel Mr. Rahul Garg accepts notice on behalf of Respondent Nos. 12 to 14, hence notices to Respondent Nos.1 & 12 to 14 are waived.

10. Applicant is directed to provide copy of the application and relevant documents to the Respondents within a week.

11. Respondents are directed to submit their reply within 04(four) weeks providing copies of the same to the other parties in advance.

12. Applicant is also directed to take necessary steps for service upon the Respondents by both ways and also through available e-mail.

13. Since we find that installation of Acoustic Hood is being disputed by the learned Counsel for the Applicant despite the compliance report having been submitted by the MPCB. We constitute a Committee comprising:-

- (i). One Representative from the Central Pollution Control Board (CPCB);
- (ii). One Representative from the Maharashtra Pollution Control Board (MPCB); and
- (iii). One Representative from the Commissioner, Pune Municipal Corporation (PMC).

14. Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support

15. The Committee shall verify these facts and submit its report by the next date positively and in case, it is found that any false averment is being made by the learned Counsel for the Applicant, he would be subjected to cost.

16. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

17. Applicant is directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

Put up this matter on 23.01.2023

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

December 05, 2022  
Original Application No. 92/2022(WZ)  
P.Kr